

Listed on : . .2016

Court No. :

Item :

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. 3530 OF 2016

(Application for exemption from surrendering)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. OF 2016

Madanpal

...Petitioner(s)

VERSUS

State of Uttar Pradesh

... Respondent(s)

OFFICE REPORT

The matter above mentioned alongwith an application for exemption from surrendering has been filed by Mr. Hasan Anzar, Advocate on behalf of Petitioner against the Judgment and Order dated 11th December, 2015 of the High Court of Judicature at Allahabad, Uttar Pradesh in Original Appeal No. 1747 of 1982.

It is submitted that Crl. Misc. Petition No. 2525 of 2016 (Application for exemption from surrendering) arising out of same Judgment was listed before the Hon'ble Judge in Chambers on 22nd February, 2016 when His Lordship was pleased to grant four weeks' time to the Petitioner to surrender. Copy of Record of Proceedings dated 22nd February, 2016 is enclosed herewith for kind perusal of the Hon'ble Court.

The application above mentioned is listed before the Hon'ble Judge in Chambers with this office report.

DATED this the 1st day of March, 2016.

Sd/-

ASSISTANT REGISTRAR

COPY TO:

Mr. Hasan Anzar, Advocate
L-3, Indraprastha Apartments,
114, I.P. Extn, Delhi - 92

c4/dk

Encl. : As above

ASSISTANT REGISTRAR